

6A 308/2000

27.3.2000 Hon. Mr. Justice Neelam Sanjiv Reddy, VC
Hon. Mr. S. Bawa, A.M.

Heard Counsel for the applicant.
In view of the glaring fact that the application
was barred by limitations. Learned
Counsel fairly sought permission
for withdrawal of this application.

In view of the above submission
of the learned Counsel the OA is dismissed
as withdrawn.

S B
A.M.

JA
VC

lw/